[Mr. Chairman] In view of this expression of regret by the Editor, I feel that matter need not be pursued further and should be treated as closed.

Papers laid

1735

श्री राजनारायण (उत्तर प्रदेश) : मैंने जो प्रिविलेज मोशन मुब करने का नोटिस दिया था, तो मेरा सक्सद यह नहीं था कि कोई सजा दो जाय । जब अखबार वाल यह समझ लते हैं कि उनके कर्तव्य क्या ह, तो मैं भी यह उचित समझता हं कि इस मैटर को अब ाप ार दिया जाय क्यों कि हम समझत ह कि जनतंत्र में अखबार पब्लिक ओपीनियन बनाने के सबसे बड़े साधन हैं। हमें अखबारों से यहीं उम्मीद है कि वे हम लोगों को कभी गलत तरीके सेन रखें। मुझे इतना ही निवेदन उरना है और अखबार की तरफ से जो पत्र आपको लिखा गया है, उसको आपने यथावत स्वीकार कर लिया है, इसमें हमको प्रसन्दता है।

PAPERS LAID ON THE TABLE

ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE LIFE INSURANCE CORPORATION OF INDIA AND RELATED PAPERS

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir I beg to lay on the Table, under section 29 of the Life Insurance Corporation Act, 1956, a copy of the Annual Report and Accounts of the Life Insurance Corporation of India for the year ended the 31st March, 1967, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-1792/67.]

THE NAVAL CEREMONIAL, CONDITIONS OF SERVICE AND MISCELLANEOUS (5TH AMENDMENT) REGULATIONS, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA): Sir, I beg to lay on the Table, under section 185 of the Navy Act, 1957, a copy of the Ministry of Defence (Navy Branch) Notification S.R.O. No. 25-E, dated the 29th October, 1967, publishing in the Naval Ceremonial, Conditions of Service and Miscellaneous (5th Amendment) Regulations, 1967. [Placed in Library. See No. LT-1756/67.]

on ih Table

ANNUAL REPORT AND ACCOUNTS (1966-67) OF THE AGRICULTURAL REFINANCE CORPORATION AND RELATED

SHRI MORARJI R. DESAI: Sir, I beg to lay on the Table a copy of the Annual Report and Accounts of the Agricultural Refinance Corporation for the year 1966-67, together with the Auditors' Report on the Accounts, under sub-section (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-1795/67.]

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE AND INSURANCE) NOTIFICATIONS

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table :—(a) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act. 1962:

- (i) Notification S.O. No. 4053, dated the 18th November, 1967.
- (ii) Notification G.S.R. No. 1725, dated the 10th November. 1967.

[Placed in Library See LT-No. 1796/67 for (i) and (ii).]

- (b) A copy each of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance), under section 159 of the Customs Act, 1962 and section 38 of the Central Excise and Salt Act, 1944:-
 - (i) Notification G.S.R. No. 1727, dated the 18th November, publishing the Customs and Central Excise Duties Export Drawback (General) Fifty-eighth Amendment Rules, 1967.
 - (ii) Notification G.S.R. No. 1728, dated the 18th November, publishing the Customs and Central Excise Duties Export Drawback (General) Fifty-ninth Amendment Rules, 1967.